GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

LOK SABHA UNSTARRED QUESTION NO. 1105 TO BE ANSWERED ON 02.03.2016

FRAUD PERSONS TRAVELLING IN OLD AGE CATEGORY

†1105. SHRI KANWAR SINGH TANWAR:

Will the Minister of RAILWAYS be pleased to state:

- (a) the number of travellers who were not entitled to travel under the senior citizen category but were apprehended by the railways for travelling under the said category along with the details of the action taken against them;
- (b) whether the Government has taken any concrete steps to check such incidents; and
- (c) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI MANOJ SINHA)

(a) Upto 31.01.2016 there was a provision that if a passenger is found travelling in train availing senior citizen concession by giving false declaration of age, difference of fare was to be realized from such passengers. Separate data of these cases is not maintained.

(b) & (c) With a view to reduce misuse of both senior citizen concession as well as senior citizen quota by false declaration of age, a provision has been made with effect from 01.02.2016 that if any such passenger without being a senior citizen is found travelling in the train, he/she will be treated as travelling without ticket and charged accordingly. Similarly, the passenger found misusing senior citizen concession alone will be required to pay difference of fare and penalty.

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